

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN**

Thursday, the 30<sup>th</sup> day of September 2021 / 8th Aswina, 1943  
WP(C) NO. 16674 OF 2021(H)

**PETITIONER:**

AJITH E.V, AGED 32 YEARS, S/O VIKRAMAN, THIRUVONAM HOUSE, ASHRAMAM  
LANE, AZAD ROAD, KALoor, ERNAKULAM-682 017

**RESPONDENTS:**

1. THE COMMISSIONER OF POLICE, ERNAKULAM, OFFICE OF THE COMMISSIONER OF POLICE, ABDUL KALAM MARG, MARINE DRIVE, ERNAKULAM-682 011.
2. THE DISTRICT POLICE CHIEF, ALAPPUZHA, CIVIL STATION WARD, ALAPPUZHA-688 012.
3. THE STATION HOUSE OFFICER, ERNAKULAM TOWN NORTH POLICE STATION, CHITTOOR ROAD, KACHERIPADY, ERNAKULAM-682 018.
4. THE CIRCLE INSPECTOR OF POLICE, OFFICE OF THE CI OF POLICE, POLICE STATION ROAD, CHERTHALA-688 524.
5. MR. MONSON, FATHERS NAME AND AGE NOT KNOWN TO THE PETITIONER, MAVUNKKAL, HOUSE NO 15, PRANAVAM, SOUTH OF J N INTERNATIONAL STADIUM, KALoor, ERNAKULAM-682 017.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct respondents 3 and 4 and their subordinates to desist from harassing the petitioner in any manner by summoning them to the Police Station, detaining him and from harassing him in any other manner pending disposal of the Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S PHILIP T.VARGHESE, THOMAS T.VARGHESE, ACHU SUBHA ABRAHAM, V.T.LITHA, K.R.MONISHA, SHRUTHI SARA JACOB Advocates for the petitioner, GOVERNMENT PLEADER for R1 to R4(B/o) and of M/S ALBIN A. JOSEPH, V.P.POULOSE Advocates for R5, the court passed the following:

**DEVAN RAMACHANDRAN, J.**

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**WP(C) No.16674/2021**  
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Dated this the 30<sup>th</sup> day of September, 2021

**O R D E R**

This Writ Petition was filed on 11.08.2021 but in the last few days the allegations of the petitioner have certainly acquired a new colour.

I am, therefore, certain that the assertions of the petitioner will require to be closely looked into by the competent Police Authorities, including the State Police Chief, particularly because investigation is stated to be proceeding against the 5<sup>th</sup> respondent on various grievous allegations.

I, therefore, permit the petitioner to implead the State Police Chief in the party array, for which purpose, this matter will stand adjourned to 05.10.2021.

In the meanwhile, the 1<sup>st</sup> respondent will ensure that the life of the petitioner is

protected adequately and that necessary enquiries are commenced.

H/o

**sd/-**

**DEVAN RAMACHANDRAN,  
JUDGE**

RR/30.09.2021

